

(2018) 01 UK CK 0053
In the Uttarakhand High Court
Case No : 1802 of 2017

Himanshu Kabadwal & others

APPELLANT

Vs

State of Uttarakhand and another

RESPONDENT

Date of Decision : 08-01-2018

Acts Referred:

[Code of Criminal Procedure, 1973](#), [Section 482](#) - Saving of inherent powers of High Court
[Indian Penal Code, 1860](#), [Section 147](#),
[Section 332](#), [Section 332](#)

Citation : (2018) 01 UK CK 0053

Hon'ble Judges : Sudhanshu Dhulia

Bench : Single Bench

Advocate : M.S. Pal, Suraj Pandey, Mamta Joshi

Judgement

1. Mr. M.S. Pal, Senior Advocate assisted by Mr. Suraj Pandey, Advocate for the applicants.

2. Ms. Mamta Joshi, Brief Holder, present for the State/respondent No.1.

3. The First Information Report has been lodged by respondent No.2, which has been registered as FIR No.80 of 2017 under Sections 147, 332.

353, 352, 504 and 186 of IPC, at Police Station- Lalkuan, District- Nainital against the present applicants. After investigation police submitted the

charge sheet against the present applicants. Consequently, the learned Magistrate took cognizance in the matter and issued summons against the

applicants. Hence the present application has been filed by the applicants under Section 482 of Cr.P.C., invoking the inherent jurisdiction of this

Court.

4. Considering the overall facts and circumstances of the case and the nature of offence, no interference is being called for by this Court in the

matter.

5. Let the applicants appear before the learned Magistrate and move their bail application, the same shall be considered, as far as possible on the same day itself on its merit in accordance with law

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6. The application filed under Section 482 of Cr.P.C., stands disposed.